

CORAM : Hon'ble Mr. P.M. Joshi, Judicial Member.

Hon'ble Mr. M.M. Singh, Administrative Member.

ORAL ORDER

11.09.1989.

Per : Hon'ble Mr. P.M. Joshi, Judicial Member.

In this application, the petitioner has challenged the validity of the order dated 7.7.87 whereby he was sought to be reverted to the post of 'Furnaceman' (scale Rs. 950-1150). According to him, he was placed on panel vide office order No.133 dated 20.6.1986 (Annexure B-1) ^{— it is alleged —} and hence the impugned order is bad in law and it is prayed that the same be quashed and set aside.

2. When the application was admitted, he has been protected by interim relief. Consequently, he continues to hold the same post. In the meantime the respondents have filed their reply contesting the application on the grounds set out therein.

3. When the matter came up for hearing, we have heard Mr. G.A.Pandit and Mr. N.S.Shevde, the learned counsel for the petitioner and respondents respectively. It is conceded that the petitioner ~~has been~~ now continued to officiate on regular basis as 'Furnaceman' in Tool Room Shop with effect from 7.9.88 against the existing vacancies, vide office order No.255 dated 8.9.1988.

4. In view of the aforesaid order, the application has become infructuous. It is however stated by the learned counsel Mr. G.A.Pandit that the petitioner has some grievance in respect of his posting in Tool Room Shop, for which he will make his representation to the competent authority of the Railway Administration and in case, he is left with any grievances after the

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Mr.G.A.Pandit and Mr.N.S.Shevde, the learned
counsel for the applicants and the respondents present.

At the request of the parties, the case is adjourned.

Registry to fix the case after a fortnight for final hearing.

M. M. Singh

(M.M.Singh)
Administrative Member

J.P.J

(P.M.Joshi)
Judicial Member

a.a.bhatt